

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C) No(s). 2113/2011

SMT JAI SHREE DEVI (D) AND ORS.

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with interim relief and office report)

Date : 26/03/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr Matrugupta Mishra, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for substitution of the proposed legal representatives of deceased petitioner Nos. 3 and 4 has been filed but the same is found defective. Defects be cured. The ld. Counsel for the petitioner has mentioned that the only defect pointed out by the registry is about the doubt as far as the veracity of the documents tendered with the application is concerned. Registry to verify. If that remains the only defect, the application be further processed to be placed before the Hon'ble Judge in Chambers to take decision.

Item No.9

Remaining both applications for substitution to bring on record the legal representatives of deceased petitioner No.1 and another for deletion on behalf of respondent no.2 have also not been listed. Registry to process to list both the said applications before the Hon'ble Judge in Chambers.

(RACHNA GUPTA)
Registrar